

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/264(KB)2023

**CORAM 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15<sup>TH</sup> MAY 2024**

IN THE MATTER OF	<b>AXIS BANK LIMITED VS AUSTIN DISTRIBUTORS PRIVATE LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Mr. Arif Ali, Adv. ] For the Financial Creditor  
Mr. Prabhat Srivastava, Adv. ]

Mr. Siddhartha Chatterjee, Adv. ] For the Respondent  
Mr. Abir Lal Ghosh, Adv. ]

**ORDER**

1. Ld. Counsel for the parties present.
2. Talks of settlement are not yet over and the Corporate Debtor has been advised to revise terms of settlement. Hence, we feel it appropriate to take up the matters for argument on **26.06.2024** for reporting settlement.
3. In the meantime, supplementary affidavit is required to be filed within a period of ten days'. Rejoinder, if any, be filed within the same time.
4. List the matter on **26.06.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**